

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl). No. 947 2019

Nawal Kishore Singh
..... **Petitioner**
Versus
State of Jharkhand & Ors. **Respondents**
With
W.P.(S) No. 2634 of 2019

Nawal Kishore Singh
..... **Petitioner**
Versus
1.State of Jharkhand
2.Secretary, Health, Medical Education & Family Welfare Department,
Govt. of Jharkhand, Ranchi
3. Director-in-Chief, Health Services, Health Directorate, Ranchi
4. Director, Health Services, Health Directorate, Ranchi
..... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Rajendra Krishna, Advocate

For the Respondent-State: Mrs. Vandana Singh, Sr. S.C.-III

.....

05/Dated:20/07/2020:

Heard Mr. Rajendra Krishna, learned counsel for the petitioners and
Mrs. Vandana Singh, learned counsel for the respondent-State.

This case has been heard through Video Conferencing in view of the
guidelines of the High Court taking into account the situation arising due
to COVID-19 pandemic.

Cont. (Cvl). No. 947 2019

Let Cont. (Cvl). No. 947 of 2019 be detached from this writ petition to
be placed before the appropriate Bench.

W.P.(S) No. 2634 of 2019

Mr. Rajendra Krishna, learned counsel appearing for the
petitioner at the outset submits that the petitioner has received order

dated 17.07.2020 whereby the grievance of the petitioner has been redressed. The said order has been transmitted to the Court Master through email which has been placed before the Court.

Mrs. Vandana Singh, learned S.C.-III appearing for the respondent-State accepts this position.

Learned counsel for the petitioner submits that due to further development taken place during pendency of writ petition, this writ petition has become infructuous.

Let the order dated 17.07.2020 be kept on record.

In view of the submission of the learned counsel for the parties and considering this aspect of the matter that the grievance of the petitioner has been redressed by way of order dated 17.07.2020, this writ petition has become infructuous.

Accordingly, this writ petition is disposed of as infructuous.

I.A. Nos.5953/2019 & I.A. No. 10915 of 2019 also stand disposed of as infructuous.

(Sanjay Kumar Dwivedi, J.)